

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/392(KB)2021
IA(I.B.C)/601(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	BANK OF BARODA VS YASH PAL MEHRA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Avishek Guha, Adv.] For Bank of Baroda
Ms. Arunika Dutta, Adv.]
Mr. K. De Sarkar, Adv.]

Ms. Divya Jagga, Adv.] For the Personal Guarantor

Mr. Siddhanth Makkar, Adv.] For the RP

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. Let a copy of the Report furnished by the Resolution Professional be served to the Ld. Counsel appearing on behalf of the Personal Guarantor.
3. Let Objection to the said Report be raised by the Personal Guarantor within a period of ten days.
4. Ld. Counsel appearing on behalf of the new RP submits that he is adopting and continuing with the Report filed by the erstwhile RP, namely, Mr. Santanu Brahma.
5. List the matter for further consideration on **21.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**